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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATIONS

The 22nd April 1943

No. 1288-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

The 12th April 1943

No. 640-Poll.—In exercise of the powers conferred by section 19 of the India Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to amend the orders contained in its notification No. 2690-Poll., dated the 11th November 1941, as follows, namely:—

In the above notification the following proviso shall be added at the end:—

"Provided that the above orders shall not apply in respect of those copies of the revised second edition, 1943, from which all matter offending against the said clauses (h) and (j) of section 4(1) of the Act has been omitted."

By order of the Governor of Bombay
D. SYMINGTON

Secretary to Government

The 27th April 1943

No. 1333-C.—The following notification by the Government of India are republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 29th March 1943

No. 1/14/41-Political(I).—In exercise of the powers conferred by section 3 of the Registration of Foreigners Act, 1939 (XVI of 1939), the Central Government is pleased to make the following amendments to the Registration of Foreigners Rules, 1939:—

In the said Rules—

(1) after the proviso to sub-rule (3) of rule 5, the following further proviso shall be inserted, namely:—

"Provided further that, in the case of a foreigner who has no residence in British India, whose occupation is such as to necessitate frequent travelling, who is not likely to return within a reasonable time to the district in which he is at any time living and who is unable to avail himself of the provisions of the foregoing proviso, the office of the Registration Officer of the district in which he has first registered upon his arrival in British India shall be deemed to be his address in British India"; and

(2) in the sub-rule (3) of rule 11 after clause (d) the following proviso shall be inserted, namely:—

"Provided that clause (e) of this sub-rule shall not apply in any case in which in accordance with the second proviso to sub-rule (3) of rule 5 the foreigner's registered address is the office of the Registration Officer of the district in which he first registered upon his arrival in British India."

H. J. FRAMPTON
Joint Secretary

Simla, 10th April 1943

DECLARATION OF EXEMPTION

No. 1/9/43-Political(I).—In exercise of the powers conferred by section 6 of the Registration of Foreigners Act, 1939 (XVI of 1939), the Central Government is pleased to declare that the provisions of the Registration of the

Foreigners Rules, 1939, except rule 8, shall not apply to, or in relation to, technical representatives and civil service employees of the American, Chinese, Dutch, Free French or other Allied naval, military or air forces in India who are subject to naval or military discipline and are in possession of a certificate in the form prescribed in the Schedule hereto annexed and issued by an officer of the appropriate forces not below the rank of Brigadier.

B. L. PANDEY

Under-Secretary to the Govt. of India

SCHEDULE

Certificate of eligibility for exemption from the provisions of the Registration Act, 1939

This is to certify that Mr..... is a technical representative of the..... Forces in civil service employee of the..... India and is thereby entitled to the benefit of the notification No. 1/9/43-Political(E.), dated the 10th April 1943, issued by the Government of India in the Home Department.

The 27th April 1943

No. 1335-C.—The following notifications by the Government of India in the Defence Department are republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

The 3rd April 1943

No. 4-DC.(10)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In Sub-rule (3) of rule 6 of the said Rules—

(i) after the words "being on or in", the words "or leaving" shall be inserted; and

(ii) after the words "any vehicle", wherever they occur, the word "vessel" shall be inserted.

The 3rd April 1943

No. 1626-OR./42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After sub-rule (2) of rule 8 of the said Rules, the following sub-rule shall be inserted, namely:—

"(2a) Any police officer, or any other person authorised in this behalf by the Central Government or the Provincial Government, may search any person entering or seeking to enter, or being on or in, or leaving, a protected area, and any vehicle, vessel, aircraft or article brought in by such person, and may, for the purpose of the search, detain such person, vehicle, vessel, aircraft and article:

Provided that no female shall be searched in pursuance of this sub-rule except by a female."

C. MACI. G. OGILVIE

Secy. to the Govt. of India

The 3rd April 1943

No. 5-DC.(18)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (1) of rule 88 of the said Rules, for the words "or conveyance" the words "conveyance or importation" shall be substituted.

L. J. D. WAKELY

Deputy Secy. to the Govt. of India

The 27th March 1943

No. 5-DC.(17)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After clause (bb) of sub-rule (2) of rule 81 of the said Rules, the following clause shall be inserted, namely:—

“(bc) for requiring any employers or class of employers to supply to all or any class of their employees and to all or any class of dependents of such employees food or food-stuffs in such quantities and at such price as may be specified in the order and to provide such accommodation and other facilities for taking meals at or near the place of employment as may be so specified”.

C. MacL. G. OGILVIE
Secy. to the Govt. of India

HEALTH AND LOCAL SELF- GOVERNMENT DEPARTMENT NOTIFICATION

The 21st April 1943

No. 8485-L.S.-G.(C).—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor
S. DAS
Secretary to Government

HEALTH

New Delhi, 8th April 1943

No. F.52-16/43-H.—In pursuance of paragraph 14 of the Surgical Ligature Control Order, 1943, the Central Government is pleased to declare the Central Research Institute, Kasauli, as an approved laboratory for the purposes of the said paragraph.

S. H. Y. OULSNAM
Joint Secretary

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 21st April 1943

No. 8484—Com.-16/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 20th March 1943

No. 10-ITC/43—The following Open General Licence issued by the Central Government, under the notification of the Government of India in the Department of Commerce No. 56-ITC/41, dated the 23rd August 1941, is published for general information:—

IMPORT TRADE CONTROL

Open General Licence No. III

In pursuance of Commerce Department notification No. 56-ITC/41, dated the 23rd August 1941, the Central

Government gives general permission to all persons to import until further notice from Iraq, Iran, Muscat, Bahrain, Kuwait and the Trucial Shaikhdoms, any of the following goods falling under the item and part of the Schedule to the said notification mentioned against them, provided they are imported in bulk in a tanker:—

Part	Item No.	Description
B	7, 8, 9, 10, 11 and 12	Mineral oils, motor spirit and lubricating oils.

2. This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.”

N. R. PILLAI
Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 27th/28th April 1943

No. 3913-S.T.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

INDUSTRIAL CONTROL

New Delhi, 10th April 1943

No. 301-I.D.C.(5)/42.—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Paper Control Order, 1942, namely:—

After clause 7 of the said Order, the following clause shall be inserted, namely:—

“7A. (1) No person who in any premises in British India carries on the business of selling goods by retail, shall provide any paper other than old newspaper for the packing or wrapping of those goods except in the case of foodstuffs or of an article which he has agreed to deliver at some place other than in or about those premises.

(2) No person shall, in connection with, or for purposes of, any sale by retail or any delivery otherwise than in the case of wholesale distribution—

(a) wrap or pack with paper any article which does not reasonably require any such packing or wrapping for its protection; or

(b) use in the wrapping or packing of any article any greater quantity of paper wrapping or packing than is reasonably required for the protection of the article (including such as is reasonably required for its safe transit if the article is to be sent by post, or otherwise despatched to, or to the order of the customer).

S. N. RAY
Joint Secretary